

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:3426
ANSWERED ON:12.12.2014
VAT ON PETROL DIESEL
Singh Shri Ravneet

Will the Minister of FINANCE be pleased to state:

- (a) whether the Union Government has information relating to rates of VAT charged by the various States and if so, the details thereof for each of the last three years and the current year, State-wise;
- (b) whether the Government of Punjab is ignoring the advisory of the Union Government for keeping VAT on petrol, are within permissible limits;
- (c) if so, the details thereof and reaction of the Union Government thereto; and
- (d) the VAT charged by the Government of Punjab in percentage on diesel and petrol vis-à-vis the neighbouring States of Haryana, Rajasthan, Himachal Pradesh and Union Territory of Chandigarh?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA)

(a) to (d) Sales Tax/VAT being a tax on purchase or sale of goods within a State, is a State Subject by virtue of Entry 54 in the State List-II, Seventh Schedule of the Constitution, wherein State Government have sovereign power. The Central Government has only been a facilitator for implementation of VAT in the States. Therefore, no information related to rates of VAT charged by various States is available with the Central Government.